

1 MCRC-20703-2025 IN THE HIGH COURT OF MADHYA PRADESH AT INDORE BEFORE HON'BLE SHRI JUSTICE SUBODH ABHYANKAR ON THE 17th OF JUNE, 2025 <u>MISC. CRIMINAL CASE No. 20703 of 2025</u>

BHARAT

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Akash Rathi - Advocate for the applicant.

Shri Surendra Kumar Gupta - G.A. for respondent/State.

<u>ORDER</u>

They are heard. Perused the case diary.

2] This is the applicant's fourth bail application filed under Section 483 of B.N.S.S./ 439 of Criminal Procedure Code, 1973, as he/she is implicated in connection with Crime No.329/2023 registered at Police Station Bistan, District Khargone (MP) for offence punishable under Sections 363, 366A, 376, 376(2) (N), 376(3) of IPC and Sections 5L/6 of POCSO Act. The applicant is in custody since 11.07.2024. His earlier bail applications have already been dismissed, although none has been dismissed on merits.

3] Counsel for the applicant has submitted that the applicant is lodged in jail since 11.07.2024, and the prosecutrix has already been examined, and she has also admitted that she has resided with the applicant for a period of around more than 8 months. Thus, it is submitted that the bail application be allowed and applicant be released on bail.

4] Counsel for the respondent/ State, on the other hand, has opposed



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the prayer.

5] Having considered the rival submissions, perusal of the case diary, as also the statements of the prosecutrix, this Court is inclined to allow the application.

6] Accordingly, without commenting on the merits of the case, the application filed by the applicant is allowed. The applicant is directed to be released on bail upon furnishing a personal bond in the sum of Rs.25,000/- (Rupees Twenty Five Thousand) with one solvent surety of the like amount to the satisfaction of the trial Court for his/her regular appearance before the trial Court during trial with a condition that he / she shall remain present before the court concerned during trial and shall also abide by the conditions enumerated under Section 437 (3) Criminal Procedure Code, 1973.

7] M.Cr.C. stands *allowed* and *disposed of*.Certified copy as per rules.

(SUBODH ABHYANKAR) JUDGE

Pankaj